

Memorandum from members of Indian Economic Service

2698. SHRI CHATURANAN MISHRA:

SHRI GURUDAS DAS GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Prime Minister has received a Memorandum from the Members of the Indian Economic Service, on 3rd February, 1987;

(b) if so, what are the details of their demands; and

(c) what decision Government have taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) Yes, Sir.

(b) The Members have demanded adoption of a system of time-bound pay scales which will bring them at par with the promotional pattern prevalent in other organised Class I Services.

(c) The pay scales of Group A officers belonging to all organised services including IES have since been revised on the recommendations of the Fourth Central Pay Commission. The promotional pattern in any organised Group A Service is dependent on availability of vacancies in higher grades and functional requirements. The Indian Economic Service Officers are treated on par with other Central Group A Services in matters of promotion, deputation etc.

Directives of workers organisation to Government employees

2699. SHRI ASHOK NATH VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that several government employees walked out from their rooms and indulged in slogan shouting in the office premises in Government building in Delhi on 4th, 5th and 6th

February, 1987 on the directive of the workers organisations;

(b) if so, what are the details thereof; and

(c) whether any action has been taken under Central Civil Services (Conduct) Rules of 1964?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) and (b) Some instances have come to notice where some Government employees walked out of their offices a little before lunch to lodge their protest against the half-an-hour increase in working hours.

(c) Instructions were issued to all Secretaries to deal suitably with such misguided employees.

Transfer of Reliance shares

2700. SHRI M. S. GURUPADASWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to a news item appearing in Indian Express, New Delhi dated 26th February, 1987 that Bombay Stock Exchange authorities have taken a serious note of the failure of Reliance Industries Limited to return the shares sent to it to effect the transfers within a week;

(b) whether it is a fact that Bombay Stock Exchange received innumerable complaints from investors and Brokers over Reliance's failure to return the shares sent to the company for transfer before November 29, 1986, the date on which all share holders became entitled to the rights issue of "G" series debentures; and

(c) is it also a fact that the number of shares pending registration with Reliance is of the order of 30 lakh scrips of which the current value is over Rs. 75 crores?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF